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Departmental Heads at Headquarters and at the Areas are allowed the free use of Corporation's transport for official duties, or a conveyance allowance in lieu.

II. Entertainment Allowance.—The Chairman and ' the General Manager of the Corporation have been allowed, as part of their deputation terms, entertainment allowance. No other officer of the Corporation is paid entertainment allowance as such. Appropriate funds have been allocated to the Headquarters to be incurred on entertainment and to the three Areas who, in turn, authorise the various Station Heads to incur such expenditure for the promotion of the Corporation's business.

III. House rent allowance.—The Corporation have leased private accommodation for the use of three Departmental Heads at Headquarters and the Area Managers at Bombay and Calcutta. The officers are charged house rent at 15 per cent of their gross salary subject to a maximum of Rs. 250 per mensem, the rest being borne by the Corporation.

SHRI PERATH NARAYANAN • NAIR: May I know the actual amount paid to the Chairman and the General Manager per month or annually by way of entertainment allowance as part of their deputation terms?

SHRI AHMED MOHIUDDIN: For the General Manager of the I.A.C. it is Rs. 150 per month.

SHRI PERATH NARAYANAN NAIR: May I know the actual expenditure incurred by the I.A.C. in 1957-58 by way of entertainment allowance paid to their officers?

SHRI AHMED MOHIUDDIN: The provision for entertainment allowance for the whole of the I.A.C, apart from the allowance that I mentioned before, *viz.*, of Rs. 150 per month, is, I presume, about Rs. 40,000. I have ! not got the figure but approximately that amount might have been spent.

SHRI PERATH NARAYANAN NAIR: May I know if these officers who are on deputation to the I.A.C, are allowed better deputation terms than those allowed to officers who are on deputation elsewhere?

SHRI AHMED MOHIUDDIN: Officers who are on deputation are paid salary and allowances according to the sanction given by Government and because they are mostly at the top grades, they naturally have better benefits.

SHRI V. PRASAD RAO: Is it a fact that most of the entertainment allowance is spent on entertaining the agents of foreign airlines and manufacturing concerns?

'SHRI AHMED MOHIUDDIN: Yes, Sir. Most of the entertainment allowance is used for entertaining representatives of other airlines who visit India, manufacturers and others.

*304. [The questioner (Shri Amolakh-Chand) was absent. For answer, vide cols. 1860-61 infra.]

AERODROME AT KOZHTKODE

*305. SHRI PERATH NARAYANAN NAIR: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether Government have received any representation from the occupants of a fishermen's colony situated on the site selected for the proposed aerodrome at Kozhikode;

(b) if so, what is the nature of the representation; and

(c) whether any action has been taken thereon?

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THE DEPUTY MINISTEK OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): (a) to (c). The Pudiyangadi Fishermen's Union, Kozhikode have represented that they should not be uprooted from their lands and that Government should drop the proposal to acquire the sites in the fishermen's colony and select some other site for the proposed aerodrome. The apprehensions of the Fishermen's Union seem to be unfounded as the site tentatively selected for the proposed aerodrome is not located near the fishermen's colony. The Union have already been informed to this effect.

SHRI PERATH NARAYANAN NAIR: May I know, Sir, if the site is actually selected there, whether alternative accommodation would be found for these fishermen?

SHRI AHMED MOHIUDDIN: I have stated that the site that has been tentatively selected for the aerodrome may not extend *to* the existing fishermen's colony.

DR. A. N. BOSE: How far is it away from the fishermen's colony? What is the distance of the proposed site from the fishermen's colony?

SHRI AHMED MOHIUDDIN: I am not aware of the distance. But I am informed that the tentative site is not expected to cover the fishermen's colony.

DR. A. N. BOSE: There may be extension of an aerodrome site.

MR. CHAIRMAN: Later on.

DR. A. N. BOSE: It very often happens that after a site is selected, it is extended. So, the apprehension might be legitimate that the proposed site might be extended to the site of the fishermen's colony.

SHRI AHMED MOHIUDDIN: The extension might come at a very later date if at all.

SHRI PERATH NARAYANAN NAIR: The point is the tentative decision may be final; only these people should be found alternative accommodation.

SHRI AHMED MOHIUDDIN: That is a suggestion. We will consider that if necessary.

DISCIPLINARY ACTION TAKEN AGAINST Railway Employees of Sealdah

J DR. Z. A. AHMAD: ^d o' <u>\Shri</u> BHUPESH GUPTA*:

Will the Minister of RAILWAYS be pleased to state:

(a) whether disciplinary action has recently been taken against any employees of (i) the carriage and wagoa department, (ii) the engineering department and (iii) the loco department of Sealdah, Eastern Railway; and

(b) if so, what is the nature of the action taken in respect of each of the above categories?

' THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAM) : (a) Yes.

(b) A statement is laid on the Table of the House.

iThe question was actually asked on the floor of the House by Shri Bhupesh Gupta.